IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.14
IA Nos.170, 262, 340 of 2022,
147, 79 and 101 of 2023 in
CP (IB) No.122/BB/2020

IN THE MATTER OF:

M/s. Bluewater Foods & Exports Pvt. Ltd. … Petitioner
Vs.
-- … Respondent

Order under Section 10 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 16.03.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator	:	Shri Raghuram Cadambi and Ms. Lekha Chandrasekhar, Advs.
For IAs 170, 262, 340/2022	:	Shri Theerthesh B.S., Proxy Adv.
For IA 170/2022	:	Shri G.L. Vishwanathan, Sr. Adv. for R-3

ORDER

IA No.170, 262 and 340 of 2022:

1. Heard the Ld. Counsels for the Applicant, Liquidator and Ld. Sr. Counsel for R-3 in IA No. 170 of 2022.

2. Ld. Proxy Counsel for the Applicant seeks short time as the arguing Counsel from Delhi is unavailable today due to personal reasons. Meanwhile, Ld. Counsel for the Liquidator is directed to file brief synopsis before the next date of hearing. Ld. Sr. Counsel for the R-3 is directed to file physical copy of the objections in the Registry within one week.

3. At the request of Ld. Proxy Counsel, list the case on **18.04.2023.**

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IA No.79 of 2023:

1. This Application has been filed by the Liquidator u/s 60(5) of the Code r/w Rules 11 and 32 of NCLT Rules, 2016 seeking to condone the delay in filing the application for extension of the liquidation period.

2. Heard the Ld. Counsel for the Applicant-Liquidator.

3. In the circumstances, and for the reasons stated in the Application, the instant IA is hereby allowed by condoning the delay of 79 days from 02.11.2022 to 19.01.2023 in filing the instant application.

4. Accordingly, **IA No.79 of 2023 is disposed of.**

IA No.147 of 2023:

1. This Application has been filed by the Liquidator u/s 60(5) of the Code r/w Regulation 44(2) of IBBI (Liquidation Process) Regulations, 2016 seeking to extend the liquidation period by 180 days from 01.11.2022 to 30.04.2023.

2. Heard the Ld. Counsel for the Applicant-Liquidator.

3. In the circumstances, and for the reasons stated in the Application, the instant IA is hereby allowed by extending the period of Liquidation by a period of 180 days starting from 01.11.2022 until 30.04.2023. Further, the Ld. Liquidator is directed to expedite the liquidation process of the Corporate Debtor within the extended period.

4. Accordingly, **IA No.147 of 2023 is disposed of.**

IA No.101 of 2023:

1. This Application has been filed by the Liquidator u/s 60 of the Code r/w Regulation 15 of the IBBI (Liquidation Process) Regulations, 2016 seeking to take on record the Progress Report for the period 01.10.2022 to 31.12.2022.

2. Heard the Ld. Counsel for the Applicant-Liquidator.

3. In the circumstances, and for the reasons stated in the Application, the Progress Report filed by the Liquidator for the 3rd Quarter beginning from 01.10.2022 and ending on 31.12.2022 is taken on record.

4. Accordingly, **IA No.101 of 2023 is disposed of**.

Sd/-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-

T. KRISHNAVALLI
MEMBER (JUDICIAL)

Krishna